

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

R.A. No. 22/97 in
O.A.No.1605/93.

Dt. of Decision : 3-4-97.

Kolla Sahadeva Reddy

.. Applicant.

Vs

1. The Director of Postal Services,
O/o the Postmaster General,
Hyderabad Region Hyderabad
2. The Superintendent of Post Office,
Peddapalle Division, Peddapalle,
Karimnagar District.
3. The Sub-divisional Inspector,
Dept. of Posts, Hyderabad-68 .

.. Respondents.

Counsel for the applicant : Mr. P.Ramrahmam

Counsel for the respondents : Mr. K.Bhaskar Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI M. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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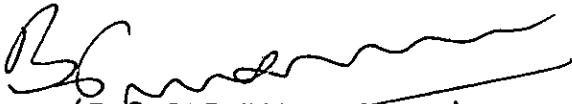
ORDER

ORAL ORDER (PER HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.))

Heard Mr.P.Rambrahmam, learned counsel for the applicant.
None for the respondents.

2. The applicant has filed this RA praying to review this judgement dated 28-11-96 by which the OA was dismissed.

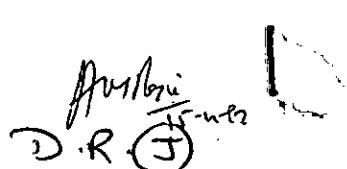
3. In the said OA the applicant had challenged the punishment imposed on him after he ~~was~~ was acquitted in the criminal case. During the disciplinary proceedings the applicant admitted the charges and on that basis the authorities proceeded and imposed the penalty. Subsequently with respect to the same incident the applicant was acquitted by the criminal Court. After the ~~acquittal~~ acquittal he submitted an appeal and the appellate authority considered and found no ground to interfere with the order of punishment. The appellate authority rejected the appeal on the ground of limitation. Mere ~~acquittal~~ acquittal by a criminal Court is not a ground for interference with the order of disciplinary proceedings. The learned counsel for the applicant now when he admitted his fault in the enquiry. He cannot turn down now. This argument does not appeal to us. We find no ground for reviewing the order. Hence, the RA is dismissed. No costs.


(B.S.JAI PARAMESHWAR)
MEMBER(JUDL.)


(R. RANGARAJAN)
MEMBER(ADMIN.)

Dated : The 3rd April 1997.
(Dictated in the Open Court)

spr


D.R. (J)

20/3/97

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. JIG. RAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED, 21/10/

ORDER/JUDGEMENT

R.A/600/M.A. No. 22/97

in
O.A. No. 1605/93

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED

DISPENSED OF WITH DIRECTIONS
DISMISSED

DISMISSED AS WITHDRAWN

NO ORDER AS TO COSTS

YLKR

II COURT

